

**Central Administrative Tribunal  
Principal Bench**

**CP No. 283/2018  
in  
OA No. 4227/2017**

**New Delhi, this the 29<sup>th</sup> day of October, 2018**

**Hon'ble Mr. K.N. Shrivastava, Member (A)  
Hon'ble Mr. S.N. Terdal, Member (J)**

Mrs. Vidyawati Devi @ Vidya Devi  
(Aged about 50 years)  
W/o late Sh. Kishan Pal  
R/o H.No. 445, Gali No. 11  
30 Futa Road, Deen Dayalpuri, Nand Gram  
D.S. Sihani Gate, Ghaziabad (UP).

....Applicant

(By Advocate : Mr. T.N. Tripathi)

**Versus**

1. Sh. Ranbir Singh  
Commissioner  
East Delhi Municipal Corporation  
419, Patparganj, Industrial Corporation  
Delhi – 110092.

....Respondent

(By Advocate : Ms. Sangeet Rai)

**ORDER (ORAL)**

**Mr. K.N. Shrivastava:**

This CP has been filed for alleged non-compliance of the Tribunal's order dated 04.12.2017 in OA no. 4227/2017. The only direction of the Tribunal was to decide the pending representation of the petitioner. Ms. Sangeet Rai, learned counsel for respondent submits that the representation of the petitioner has since been decided by the respondents by passing order dated 20.08.2018. She

has also placed a copy of the said order on record. As such, we are satisfied that order of the Tribunal has been complied with.

2. In view of the above, CP is closed. Notice issued to the respondents stand discharged. The petitioner, shall have liberty to take recourse to appropriate remedy as available to him under law, in case he is dissatisfied with the order dated 20.08.2018 passed by the respondents.

**(S.N. Terdal)**  
**Member (J)**

**(K.N. Shrivastava)**  
**Member (A)**

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